

COMMITTEE ON PRIVATE MEMBERS' BILLS AND RESOLUTIONS

(Sixteenth Lok Sabha)

SIXTEENTH REPORT

(Presented on 9.12.2015)

I, the Chairperson of the Committee on Private Members' Bills and Resolutions, having been authorised by the Committee to present the Report on their behalf, present this Sixteenth Report.

2. The Committee met on 7 December, 2015 for –

- I. Examination of eleven Constitution (Amendment) Bills under rule 294(1) (a) of the Rules of Procedure.
- II. Allocation of time under rule 294(1)(e) of the Rules of Procedure to three Resolutions given notices of by Sarvashri N.K. Premachandran, Feroze Varun Gandhi and Gopal Chinayya Shetty, M.Ps.

Examination of the Constitution (Amendment) Bills

3. The Committee examined the following eleven Constitution (Amendment) Bills:-

- (1) The Constitution (Amendment) Bill, 2015 (Amendment of article 124) by Dr. Udit Raj, M.P.

The Bill seeks to amend the Constitution with a view to provide that one-third of judges of the Supreme Court and High Courts shall be appointed from amongst persons belonging to the Scheduled Castes and the Scheduled Tribes.

After considering all aspects of the Bill, the Committee recommend that the member may be permitted to move for leave to introduce the Bill.

- (2) The Constitution (Amendment) Bill, 2015 (Amendment of articles 84 and 173) by Shri Rajeev Satav, M.P.

The Bill seeks to amend the Constitution with a view to lower the age from -

(i) twenty-five years to twenty-one years for being chosen to fill a seat in the House of the People and Legislative Assemblies of States; and

(ii) thirty years to twenty-five years for being chosen to fill a seat in the Council of States and Legislative Councils.

After considering all aspects of the Bill, the Committee recommend that the member may be permitted to move for leave to introduce the Bill.

- (3) The Constitution (Amendment) Bill, 2015 (Amendment of the article 371) by Shri Chandrakant Khaire, M.P.

The Bill seeks to amend the Constitution with a view to provide that the President shall by order made with respect to the State of Maharashtra or Gujarat, provide for any special responsibility of the Governor for providing facilities to farmers in these States.

After considering all aspects of the Bill, the Committee recommend that the member may be permitted to move for leave to introduce the Bill.

- (4) The Constitution (Amendment) Bill, 2015 (Amendment of Seventh Schedule) by Shri Jagdambika Pal, M.P.

The Bill seeks to amend the Constitution with a view to insert a new entry 3A relating to investigation of offences threatening the unity or integrity of India in the List III-Concurrent List in the Seventh Schedule to the Constitution.

After considering all aspects of the Bill, the Committee recommend that the member **may not be permitted** to move for leave to introduce the Bill.

- (5) The Constitution (Amendment) Bill, 2015 (Amendment of article 84) by Shri Dushyant Chautala, M.P.

The Bill seeks to amend the Constitution with a view to lower the age for being chosen to fill a seat in the House of the People from twenty-five years to twenty-one years.

After considering all aspects of the Bill, the Committee recommend that the member may be permitted to move for leave to introduce the Bill.

- (6) The Constitution (Amendment) Bill, 2015 (Amendment of the Eighth Schedule) by Shri Sunil Kumar Singh, M.P.

The Bill seeks to amend the Eighth Schedule to the Constitution with a view to include 'Bhojpuri', 'Magahi', 'Oraon' and 'Rajasthani' languages in that Schedule.

After considering all aspects of the Bill, the Committee recommend that the member may be permitted to move for leave to introduce the Bill.

- (7) The Constitution (Amendment) Bill, 2015 (Insertion of new article 123A) by Shri P.P. Chaudhary, M.P.

The Bill seeks to insert new article 123A in the Constitution with a view to validate the Constitution (Ninety-ninth Amendment) Act, 2014 relating to composition and functions of the National Judicial Appointments Commission.

After considering all aspects of the Bill, the Committee recommend that the member may be permitted to move for leave to introduce the Bill.

- (8) The Constitution (Amendment) Bill, 2015 (Amendment of articles 338 and 340) by Shri P.P. Chaudhary, M.P.

The Bill seeks to amend the Constitution with a view to confer certain powers on National Commission of Backward Classes such as to investigate and monitor all matters relating to safeguards provided for the backward classes; recommend measures to be taken by Union or any State for effective implementation of safeguards and other measures for protection, welfare and socio-economic development of the backward classes on the line of the National Commission for the Scheduled Castes and the National Commission for the Scheduled Tribes.

After considering all aspects of the Bill, the Committee recommend that the member may be permitted to move for leave to introduce the Bill.

- (9) The Constitution (Amendment) Bill, 2015 (Amendment of article 16) by Shri P.P. Chaudhary, M.P.

The Bill seeks to amend article 16 of the Constitution with a view to enable the State to make provisions for reservation of appointments or posts in favour of any socially and educationally backward class of citizens instead of backward class of citizens which, in the opinion of the State, is not adequately represented in the services under the State.

After considering all aspects of the Bill, the Committee recommend that the member may be permitted to move for leave to introduce the Bill.

- (10) The Constitution (Amendment) Bill, 2015 (Amendment of article 338) by Shri Arjun Meghwal, M.P.

The Bill seeks to amend the Constitution with a view to provide that the recommendations made by the National Commission for the Scheduled Castes in its report shall be binding upon, and implemented by, the Central Government and the State Governments within a period of one year from the date of making of such recommendations.

After considering all aspects of the Bill, the Committee recommend that the member may be permitted to move for leave to introduce the Bill.

- (11) The Constitution (Amendment) Bill, 2015 (Amendment of article 312) by Shri Arjun Meghwal, M.P.

The Bill seeks to amend the Constitution with a view to provide that the Parliament shall, within one year from the date of coming into force of this Act, by law, provide for creation of an all-India judicial services common to the Union and the States.

After considering all aspects of the Bill, the Committee recommend that the member may be permitted to move for leave to introduce the Bill.

Allocation of time to Resolutions

4. The Committee recommend allocation of time to three resolutions as follows :-

- (i) Resolution by Shri N.K. Premachandran - 2 hours regarding steps to ensure welfare of Employees Provident Fund pensioners.
- (ii) Resolution by Shri Feroze Varun Gandhi - 2 hours regarding steps to evolve proper mechanism for payment of minimum support price, increasing public investment in agriculture, formulating debt mitigation strategy and other welfare measures for farmers.
- (iii) Resolution by Shri Gopal Chinayya Shetty - 2 hours regarding immediate steps for welfare of visually impaired citizens.

Recommendations

5. The Committee recommend that-

- (i) Dr. Udit Raj, Sarvashri Rajeev Satav, Chandrakant Khaire, Dushyant Chautala, Sunil Kumar Singh, P.P. Chaudhary and Arjun Meghwal, M.P.s be permitted to move for leave to introduce their Constitution (Amendment) Bills specified in sub-paras (1) to (3) and sub-paras (5) to (11) of paragraph 3 above;
- (ii) Shri Jagdambika Pal, M.P., may not be permitted to move for leave to introduce his Constitution (Amendment) Bill specified in sub-para (4) of paragraph 3 above; and
- (iii) the allocation of time to three resolutions, as shown in paragraph 4 above, be agreed to by the House.

NEW DELHI;

7 December, 2015

16 Agrahayana, 1937 (Saka)

DR. M. THAMBI DURAI

*Chairperson,
Committee on Private Members'
Bills and Resolutions.*